

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.197/2007

Friday this the 3 rd day of August, 2007.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Sheeba O., D/o Omana,
Manakkattu Vilakam, Puthenveedu,
Near the Chira, Kazhakkuttom P.O. Applicant

(By Advocate Shri.R.T.Pradeep)

VS.

1 The Director, V.S.S.C.,
I.S.R.O., Thiruvananthapuram – 695 022.

2.. The Union of India,
represented by the Secretary
Department of Space,
Central Secretariat, New Delhi. Respondent

(By Advocate Shri. TPM Ibrahim Khan, SCGSC)

The application having been heard on 3.8.2007,
the Tribunal on the same day delivered the following.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The case is one of compassionate appointment. In their counter, the respondents have stated that, the case of the applicant will be considered by the review committee for appointment taking into the new fact of divorce of one daughter and if found eligible as per the existing guidelines, compassionate appointment will be offered, subject to availability of vacancy for such appointment.

2. Counsel for the applicant submits that, if the case is disposed of with a

direction to the respondents to expeditiously consider case of the applicant, the same would meet the ends of justice. .

3. Accordingly, the O.A. is disposed of with a direction to the respondents, to consider the case of the applicant immediately in the next CRC Meeting and a decision be taken. It is hoped that, while working out the number of vacancies available, the latest orders on the subject vide order No. DOPT O.M.No.14014/3/2005-Estt.(D) dated 14.6.06 and 19.10.06 shall also be taken into account.

4. No costs.

Dated the 3 rd August 2007.



**Dr.K.B.S.RAJAN
JUDICIAL MEMBER**

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